

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2130
TO BE ANSWERED ON 29TH JULY, 2016**

VIOLATION OF IMC REGULATIONS

2130. SHRI BAIJAYANT JAY PANDA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether there have been any violation of the Good Samaritan Law by doctors under chapter 7 of the IMC Regulations, 2002;
- (b) if so, the details thereof reported indicating number of such incidents during the last three years and the current year; and
- (c) the action taken by the Government thereon?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) to (c): No such information is maintained centrally. However, action is taken by the Medical Council of India against the erring negligent doctors as per the provisions contained in the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002).

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